GOVERNMENT OF INDIA CULTURE LOK SABHA

UNSTARRED QUESTION NO:702 ANSWERED ON:08.07.2009 PROTECTED MONUMENTS IN MAHARASHTRA Chavan Shri Harischandra Deoram

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has included/proposes to include any ancient monument of Maharashtra in the list of protected monuments in the year 2009-10;
- (b) if so, the details thereof, location-wise, alongwith those protected monuments in Nasik district;
- (c) the amount spent on the maintenance of the said monuments during the year 2008-09;
- (d) the amount of revenue earned by the Government from the monuments during the year 2008-2009; and
- (e) the details of norms for declaring any building a protected monument?

Answer

MINISTER OF STATE FOR PLANNING AND PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY)

(a),(b)&(c) The Government has approved a proposal to protect Thatte Nahar and Thatte Hauz at Aurganabad as of national importance during the year 2009-10.

A list of centrally protected monuments in Nasik District, and the expenditure incurred on their maintenance during the year 2008-09 is at Annexure.

- (d) A revenue of Rs.66.68 crores was collected at the centrally protected monuments during the year 2008-2009 through entrance fee etc.
- (e) As per the Section 4 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, any structure, erection or monument, or any tumulus or place of interment, or any cave, rock sculpture, inscription or monolith, which is of historical, archaeological or artistic interest and which has been in existence for not less than one hundred years are considered as of national importance. As and when such proposals are received from field offices of Archaeological Survey of India these are evaluated, considered and recommended by the Committee of Officers duly constituted by the Director General, on the basis of their historical, archaeological or artistic value and worthiness for declaring them as of national importance. The proposals recommended by the Committee of Officers are then submitted to the Central Government for approval before issuing notification under Section 4(1) of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, inviting objections to be followed by another notification under Section 4(3) after attending to the objections received from the interested persons.